

No. 410/XXXVI(3)/2020/58(1)/2020
 Dated Dehradun, October 29, 2020

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (The Uttar Pradesh Zamindari Abolition And Land Reforms Act, 1950) (Amendment) Act, 2020' (Act No. 34 of 2020).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 27 October, 2020.

THE UTTARAKHAND (THE UTTAR PRADESH ZAMINDARI ABOLITION AND LAND REFORMS ACT, 1950) (AMENDMENT) ACT, 2020

(Uttarakhand Act No. 34 of 2020)

AN

ACT

further to amend the Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Act no. 01 of 1951) in the context of the State of Uttarakhand;

Be it enacted by Uttarakhand State Legislative Assembly in the Seventy-first year of the Republic of India as follows:

**Short Title,
Extent and
Commencement**

1. (1) This Act may be called the Uttarakhand (THE Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Amendment) Act, 2020.

(2) It shall extend to the whole of State of Uttarakhand.

(3) It shall come into force at once.

**Insertion of new
Section 143B**

2. After section 143A of the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation And Modification Order, 2001), (hereinafter referred to as the principal act) the following section shall be inserted namely:-

"143B Such development authority areas in the State, where master plan has been implemented declaration of land as non-agricultural is not essential in such master plan development area, under section 143."

Amendment of Section 168 of **3.**

In Section 168 of the principal Act, the proviso shall be omitted.

By Order,

PREM SINGH KHIMAL,

Secretary.

Tivraj Singh Rawat
Chief Minister

Statement of objectivs and Reasons

In addition to Industrial, Tourism, Health, Medical and Educational purpose, others schemes are also operated in the State, for which there are obligation to declare land from agricultural to non agricultural for Sewar treatment plant, Waste disposal centre, Electricity institution, Toilets, Bus stands, Park, Multipurpose building etc. which is time taking process. In such situation, with a view to expedite the activities of development in such development authority areas where master plan has been implemented, in such development authority's areas, there is no need to declare land non agricultural under section 143 of Uttarakhand (Uttar Pradesh Zamindari Abolition Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) and whereas the most of people have not validated the sale-pruchase of land in the state within the time stipulated in section 168, and keeping in the light of interest of the people, it is essential to remove the provision of time-limit in the abovesaid section, therefore it inevitable to amend the said Act.

2- The proposed Bill full fill in the aforesaid objectives.

Trivendra Singh Rawat
Chief Minister.